

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 11944/2026

[Arising out of impugned final judgment and order dated 29-06-2026 in CRLP No. 47/2026 passed by the High Court of Meghalaya at Shilong]

STATE OF MEGHALAYA

Petitioner(s)

VERSUS

SONAM RAGHUVANSHI @ BITTI @ BITTU

Respondent(s)

FOR ADMISSION

IA No. 187332/2026 - EXEMPTION FROM FILING O.T.

Date : 09-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) : Mr. Tushar Mehta, Solicitor General
Mr. Amit Kumar, Advocate General
Mr. Avijit Mani Tripathi, AOR
Ms. Vishakha, Adv.
Mr. Luv Kumar, Adv.
Mr. Himanshu Sehrawat, Adv.
Mr. Aditya S Pandey, Adv.
Ms. Aarushi Malik, Adv.

For Respondent(s) : Mr. Ardhendhukumar Prasad, Sr.Adv.
Mr. Abhay Singh, AOR
Mr. Zenith C., Adv.
Ms. Ankita Agarwal, Adv.
Mr. Jishnu Adhikari, Adv.
Mr. Siddhant Kumar, Adv.
Ms. Anusha Rathore, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 14.07.2026.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)